

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317

IA-521/2024

IN

IB-656(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd. Petitioner/Applicant
Vs.
Piyush Rastogi Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the FC : Mr. Gursat Singh, Ms. Simran Singh, Mr. Pranav
Khanna, Advs.
For the RP : Mr. Vishal, Ms. Janya, Ms. Devina Bhandari, Advs.
For the Respondent : Mr. Swastika Kumari, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed
by Hon'ble Members.

List the matter on **16.04.2024.**

-Sd-

(COURT OFFICER)

Ajay